

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 161/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

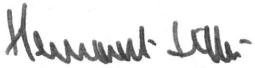
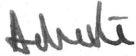

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.02.2017

NAME OF THE PARTIES: M/s. Mangal Keshav Financial Services Limited

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Common Order

CSP No.160/230-232/NCLT/MB/MAH/2017

CSP No.161/230-232/NCLT/MB/MAH/2017

At request of the Petitioner Counsel, this Bench hereby dismissed this
Petition as withdrawn.

Sd/-
B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-
V. NALLASENAPATHY
Member (Technical)